

Closure Report No. CBI/432/2019
CBI Vs. Sanjeev Kumar

29.06.2020

Present: Sh. Umesh Chander Saxena, Sr. PP for CBI.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of misc. arguments.

Let notices be issued (through email or WhatsApp only) to (i) Ld. Sr. PP for CBI (ii) Sh. Vidhyadhar B. Pachore, Complainant (iii) Sh. Bharat Singh, retired Dy. SP. CBI/IO, and (iv) Sh. H.S. Jangir, Insp. CBI, EO-II, and (v) Sh. Vinod Kumar, Dy. Commissioner of Customs (Vig.) with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the matter through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, parties are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In case of consent or otherwise, the intimation be sent within three days on the official email ID or WhatsApp number of Reader of this Court. The details are as under:

Name of Reader	Email ID	WhatsApp No.
Sh. Suneet Singh	readerdjcbiradc@gmail.com	9971801273

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Ld. Sr. PP for CBI accepts the notice and submits that he is ready and has no objection for final hearing and disposal of the matter through VC. Accordingly, notice to Ld. Sr. PP for CBI stands dispensed with.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 25.07.2020 at 02.30 PM.

A copy of this order be sent alongwith the notices. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/29.06.2020

Crl. Revision No. 26/2020
CBI Vs. Naveen Kaushik

29.06.2020

Present: Sh. Umesh Chander Saxena, Sr. PP for CBI/Revisionist.
None for Respondent.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of further proceedings.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

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Name of Reader	Email ID	WhatsApp No.
Sh. Suneet Singh Negi	readerdjcbiradc@gmail.com	9971801273

Ld. Sr. PP for CBI accepts the notice and submits that he is ready and has no objection for final hearing and disposal of the matter through VC. Accordingly, notice to the CBI/revisionist stands dispensed with and be issued only to the accused/respondent.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 24.07.2020 at 02.30 PM.

A copy of this order be sent alongwith the notice to the Ld. Counsel for the accused/respondent. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/29.06.2020

Crl. Revision No. 24/2020
CBI Vs. Avinash Chander

29.06.2020

Present: Sh. Umesh Chander Saxena, Sr. PP for CBI/Revisionist.
None for Respondent.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of further proceedings.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
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In case of consent or otherwise, the intimation be sent within three days on the official email ID or WhatsApp number of Reader of this Court. The details are as under:

Name of Reader	Email ID	WhatsApp No.
Sh. Suneet Singh Negi	readerdjcbiradc@gmail.com	9971801273

Ld. Sr. PP for CBI accepts the notice and submits that he is ready and has no objection for final hearing and disposal of the matter through VC. Accordingly, notice to the CBI/revisionist stands dispensed with and be issued only to the accused/respondent.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 24.07.2020 at 02.30 PM.

A copy of this order be sent alongwith the notice to the Ld. Counsel for the accused/respondent. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/29.06.2020

Crl. Revision No. 27/2020
CBI Vs. Ashutosh Pant

29.06.2020

Present: Sh. Umesh Chander Saxena, Sr. PP for CBI/Revisionist.
None for Respondent.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of further proceedings.

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- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
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Name of Reader	Email ID	WhatsApp No.
Sh. Suneet Singh Negi	readerdjcbiradc@gmail.com	9971801273

Ld. Sr. PP for CBI accepts the notice and submits that he is ready and has no objection for final hearing and disposal of the matter through VC. Accordingly, notice to the CBI/revisionist stands dispensed with and be issued only to the accused/respondent.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 24.07.2020 at 02.30 PM.

A copy of this order be sent alongwith the notice to the Ld. Counsel for the accused/respondent. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/29.06.2020

Crl. Revision No. 28/2020
CBI Vs. Ajit Singh

29.06.2020

Present: Sh. Umesh Chander Saxena, Sr. PP for CBI/Revisionist.
None for Respondent.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of further proceedings.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
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Name of Reader	Email ID	WhatsApp No.
Sh. Suneet Singh Negi	readerdjcbiradc@gmail.com	9971801273

Ld. Sr. PP for CBI submits that he accepts the notice and he is ready and has no objection for final hearing and disposal of the matter through VC. Accordingly, notice to the CBI/revisionist stands dispensed with and be issued only to the accused/respondent.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 24.07.2020 at 02.30 PM.

A copy of this order be sent alongwith the notice to the Ld. Counsel for the accused/respondent. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/29.06.2020

Crl. Revision No. 04/2020
Avinash Chander Vs. CBI

29.06.2020

Present: None for Revisionist.

Sh. Umesh Chander Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of further proceedings.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
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Name of Reader	Email ID	WhatsApp No.
Sh. Suneet Singh	readerdjcbiradc@gmail.com	9971801273

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Ld. Sr. PP for CBI accepts the notice and submits that he is ready and has no objection for final hearing and disposal of the matter through VC. Accordingly, notice to the CBI/respondent stands dispensed with and be issued only to the accused/revisionist.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 24.07.2020 at 02.30 PM.

A copy of this order be sent alongwith the notice to the Ld. Counsel for the accused/revisionist. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/29.06.2020

CBI No. 362/2019
CBI Vs. Abhishek Verma & Another

29.06.2020

Present: Sh. Umesh Chander Saxena, Sr. PP for CBI.

None for accused.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was listed awaiting the consent of Ld. Counsel(s) for hearing and disposal through VC.

Ld. Sr. PP has expressed his consent for hearing of the matter through VC. He also submits that he has no objection if the matter is disposed of on the basis of VC hearing.

However, Ld. Counsel for the accused No. 1 by his reply/titled compliance has informed that he has some difficulties in the hearing of the matter through VC. He has also not sent his consent for disposal of the matter even on the basis of written submissions. It has further been requested that the matter may be adjourned alongwith other routine matters and may be taken up physically on resuming of the normal functioning of the court.

No reply has been received on behalf of accused No.2.

Accordingly, matter now stands adjourned alongwith the other routine matters and to be put up into *en bloc*.

List on 28.07.2020 for purpose already fixed.

A copy of this order be sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)
District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/29.06.2020

Crl. Revision No. 25/2020
CBI Vs. Ashwani Sharma

29.06.2020

Present: Sh. Umesh Chander Saxena, Sr. PP for CBI/Revisionist.
None for Respondent.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

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In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 24.07.2020 at 02.30 PM.

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(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/29.06.2020